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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P. 124/2001 IN  
O.A. 668/2000

Thursday, this the 5th day of July, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Shri Sher Singh  
s/o Shri Nain Singh  
r/o 304, Pratap Vihar, Part-I,  
Nangloi, Delhi.
2. Shri Ram Kumar  
s/o Amar Singh  
r/o Vill. Kurmal, PO Kurmal,  
Dt. Mujaffarnagar, UP.
3. Shri Ramesh Chander Singh  
s/o Yogeshwar Singh  
r/o RZ 82, Gali No.2, Part-I,  
Karan Vihar, Nangloi, Delhi.
4. Shri Ramesh Kumar  
s/o Om Prakash  
r/o Vill. & P.O. Jasor Kheri,  
Dt. Jhajhar, Haryana.

...Applicants

(By Advocate: Dr. M.P. Raju)

Versus

1. Mrs. Neena Ranjan (DG)  
Director General of Supplies & Disposals  
Jeevan Tara Building  
5, Parliament Street,  
New Delhi-110 001.

...Respondents

(By Advocate: Shri N.S. Mehta)

O\_R\_D\_E\_R\_(ORAL)

By Hon'ble Shri Justice Ashok Agarwal:-

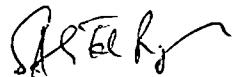
By the present Contempt Petition, respondents are charged of non-compliance of an order passed on 8.12.2000 in OA-668/2000. Shri N.S. Mehta, learned counsel appearing on behalf of the respondents has drawn our attention to an order passed by the High Court on 8.6.2001, whereby the aforesaid order of 8.12.2000 in OA-668/2000 as also the present Contempt Petition have been stayed. In view of this, we do not find that any

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orders are called for in the present Contempt Petition.  
Present CP, in the circumstances, is disposed of with  
liberty. No order as to costs.



(S.A.T. Rizvi)  
Member (A)



(Ashok Agarwal)  
Chairman

/sunil/